

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.3469/2011

(From the judgment and order dated 21/04/2010 in TTR No.74/2008
of The HIGH COURT OF ALLAHABAD AT LUCKNOW)

COMMISSIONER COMMERCIAL TAX, UP

Petitioner(s)

VERSUS

DHAMPUR SUGAR MILLS LTD. & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date: 12/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)	Mr. Sunil Gupta, Sr. Adv.
	Mr. Ardhendumauli Kumar Prasad, Adv.
	Mr. Manoj Dwivedi, Adv.
	Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)	Mr. Pinaki Misra, Sr. Adv.
	Mr. Prasenjit Keswani, Adv.
	Ms. Pushpila Bisht, Adv.
	Mrs. V.D. Khanna, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeal will be heard on the SLP paper book.
Additional documents, if any, may be filed by the
parties.

Hearing expedited.

Ad-interim order dated 31st January, 2011	is
made absolute till the disposal of the appeal.	
[Charanjeet Kaur]	[Kusum Gulati]
Court Master	Court Master